

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 75/(MAH)/2014
CA No. 31/2016

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.08.2016

NAME OF THE PARTIES: M/s. IL & FS Trust Co. Pvt. Ltd.
V/s.
M/s. Dunar Foods Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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Sharan Jagtiani
Manavendra Kane
Rahul Kadam
Chitra Sunder
ilb W.S. Kane & Co. } Advocate for
Petitioner

/s/ m. k. d. a.

Nilava Bandyopadhyay, Adv
on behalf of Singh & Associates
for Respondent
No. 1-A, 6-16, 20

Nilava

Order

CA. No. 31//397-398/NCLT/MB/MAH/2016

CP. No. 75/397-398/NCLT/MB/MAH/2014

At request of the Respondent Counsel, two weeks' time is given to
file reply to the amendment application filed by the Petitioner. The Petitioner
is at liberty to file Rejoinder within 1 week thereafter.

List this matter on 23.09.2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)

Dated: 26th August, 2016.